

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH, JAIPUR.

Jaipur, the 15th day of April, 2011

ORIGINAL APPLICATION No.333/2007

WITH

MISC. APPLICATION No.219/2007

CORAM :

HON'BLE MR.JUSTICE K.S.RATHORE, JUDICIAL MEMBER
HON'BLE MR.ANIL KUMAR, ADMINISITRATIVE MEMBER

Sohan Lal
S/o Shri Mawasi Ram,
R/o Village and Post Par,
Terminated as DGS, EDMC, Sewar,
Bharatpur (Raj.).

... Applicant

(By Advocate : Shri P.N.Jatti)

Versus

1. Union of India through
Secretary to the Govt. of India,
Department of Posts,
Dak Bhawan,
Sansad Marg,
New Delhi.
2. Chief Post Master General,
Rajasthan Circle,
Jaipur.
3. Superintendent of Post Offices,
Bharatpur Division,
Bharatpur.
4. Asstt. Superintendent of Post Offices,
Bharatpur Sub Division,
Bharatpur.

... Respondents

(By Advocate : Shri B.N.Sandu)

ORDER (ORAL)

By way of this OA, the applicant has prayed for the
following relief :



"8.1 That by a suitable writ/order or direction, the orders dated 18.10.2005 (Ann.A/1), 27.5.2004 (Ann.A/2), dated 30.1.2004 (Ann.A/3) and the charge memo dated 28.8.2002 be quashed and set aside.

8.2 That by a suitable writ/order or direction, the respondents be directed to take the applicant on duty with all the consequential benefits."

2. After hearing at length, learned counsel for the applicant submitted that vide order dated 18.10.2005 (Ann.A/1) the revisional authority i.e. Director Postal Services, Jaipur Region, Jaipur, has dismissed the revision petition of the applicant only on the ground of delay and without going into the merit. The same is also not disputed by learned counsel for the respondents.

3. In view of the settled preposition of law as laid down by the apex court, we are of the view in the interest of justice that the revisional authority shall again consider the revision petition of the applicant and pass the order on merit, ignoring the question of delay. Consequently, the order passed by the revisional authority dated 18.10.2005 (Ann.A/1) is hereby quashed and set aside and the matter is remitted back to the revisional authority for deciding the revision petition of the applicant on merit expeditiously but in any case not later than six months from the date of receipt of a copy of this order.

4. The OA stands disposed of accordingly.

5. In view of the order passed in the OA, no order is required to be passed in the MA, which shall also stand disposed of accordingly.

Anil Kumar
(ANIL KUMAR)
MEMBER (A)

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K. S. Rathore
(JUSTICE K.S.RATHORE)
MEMBER (J)